

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4444
ANSWERED ON FRIDAY, THE 8TH AUGUST, 2014
[SHRAVANA 17, 1936 (SAKA)]**

NATIONAL COMPANY LAW TRIBUNAL

QUESTION

4444. SHRI JAGDAMBIKA PAL:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether National Company Law Tribunal (NCLT) and National Company Law Appellate Tribunal (NCLAT) have become operational in the country;**
- (b) if so, the details thereof and if not, the reasons therefor along with the time by which NCLT and NCLAT are likely to become operational in the country; and**
- (c) the details of the procedure for transfer of pending cases before the Company Law Board and District Courts to NCLT?**

ANSWER

**THE MINISTER OF STATE
IN THE MINISTRY OF CORPORATE AFFAIRS**

(SMT. NIRMALA SITHARAMAN)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्रीमती निर्मला सीतारमण)

(a) to (c) : The process of formation of the National Company Law Tribunal (NCLT) and the National Company Law Appellate Tribunal (NCLAT) has been kept in abeyance on account of a legal challenge in the Supreme Court to certain provisions of the Companies Act, 2013 relating to the constitution and composition of these bodies. The detailed procedure for transfer of pending cases will be finalized by the NCLT after it is established.
